
(2023) 05 RAJ CK 0026

In the Rajasthan High Court

Case No : Criminal Miscellaneous (Petition) No. 1552 Of 2020

Mohni Devi And Others

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision : 03-05-2023

Acts Referred:

Indian Penal Code, 1860 — Section 34, 307, 325, 435
Arms Act, 1959 — Section 3, 25

Citation : (2023) 05 RAJ CK 0026

Hon'ble Judges : Manoj Kumar Garg, J

Bench : Single Bench

Advocate : S.P. Sharma, M.S. Bhati

Final Decision : Dismissed

Judgement

Manoj Kumar Garg, J

The instant misc. petition has been filed by the petitioners for quashing the FIR No.96/2020, Police Station Pachpadra, District Barmer for offences under Sections 307, 325, 435 & 34 of IPC and Sections 3/25 of Arms Act.

Learned Public Prosecutor has submitted a report dated 03.05.2023 received from the SHO, Police Station Pachpadra, District Barmer wherein it has been mentioned that challan of the case has already been. The said report is hereby taken on record.

In view of the aforesaid facts and circumstances, the present misc. petition is dismissed as having become infructuous.